

FORM A: Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SATIATE ENGINEERING (I) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SATIATE ENGINEERING (I) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25-01-2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29190MH2008PTC178261
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: A/101, Trinity, Opp. Siddhi Vinayak Tower, Orlem Tank Road, Mumbai – 400064 Factory: Shed No. 2 & 3, Sagpada, Kaman Bhiwandi Road, Next to Bhajansons Dairy, Kaman, Vasai – 400202
6.	Insolvency commencement date in respect of corporate debtor	26-07-2021 (being the date of delivery of Order by NCLT, Mumbai dated 16-07-2021)
7.	Estimated date of closure of insolvency resolution process	22-01-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Kumar Tulsyan IBBI/PA-001/IP-P01144/2018-19/11970
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai – 400101 tulsyanrk@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai – 400101 rp.satiategengineering@gmail.com
11.	Last date for submission of claims	09-08-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: B-4, Vinay Tower, Lokhandwala, Kandivali East, Mumbai – 400101

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SATIATE ENGINEERING (I) PRIVATE LIMITED** on 26-07-2021.

The creditors of **SATIATE ENGINEERING (I) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 09-08-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

The claims with proof are to be submitted as per following specified forms:

Form B: - For Claims by Operational Creditors Except Workmen and Employees

Form C: - For Claims by Financial Creditors

Form D: - For Claims by A Workman or An Employee

Form E: - For Claims by Authorised Representative of Workmen and Employees

Form F: - For Claims by Other Creditors.

Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads>

Submission of false or misleading proofs of claim will attract penalties.

Date: 26-07-2021
Place: Mumbai



Sd/-
Rakesh Kumar Tulsyan
Interim Resolution Professional
IBBI/PA-001/IP-P01144/2018-19/11970